

Reservation of 15 per cent in petroleum products agencies for War widows and other special categories has been made by the Ministry of petroleum, Chemicals and Fertilizers. That Ministry has decided, not to entertain requests for bifurcation/trifurcation of agencies allotted to two or more eligible categories of persons jointly and have asked the partners to settle the disputes amongst themselves.

(b) Vacation of houses by the tenants:

Some of the State Governments have amended their Rent Control Acts so as to enable the War Widows to get their houses vacated by tenants for personal occupation. Efforts are being made to persuade other States also to fall in line.

(c) Exemption from payment of house taxes by War Widows:

Some of the State Governments have amended their municipal laws and exempted War Widows from payment of house taxes upto certain limits. Other State Governments have been requested to grant similar concessions.

(d) Discontinuance of pension of War Widow on re-employment in Government Department or on their re-marriage:

If a widow is employed in a Government, Central/State public sector undertakings or Nationalised banks, her pension is not discontinued. However, the reliefs granted from time to time are not admissible to her because she is already in receipt of dearness allowance with pay during the course of her employment. If a widow re-marriages the real brother of her deceased husband, the special family pension award continues. However, in all other cases, she forfeits her right to the special family pension, but continues to get ordinary family pension.

The Government is alive to the need to give legitimate assistance and support to war widows. In individual cases, financial help is given to them for their resettlement and to their wards for higher studies. Interest subsidy is also given on loans for construction of houses. Recently a sum of Rs. 9.54 lakhs has been granted to the War Widows' Association for the construction of the Shahted Bhavar in Delhi.

Meeting of World Bank and IDA at Paris

5315. SHRI HANNAN MOLLAH: Will the Minister of FINANCE be pleased to state:

(a) whether Government have settled the ratio-mix regarding the aid recently negotiated in Paris, as between the World Bank and the International Development Association (IDA) on which would depend the overall quality of the aid and the terms of the said aid;

(b) if so, whether the said ratio is better than the last years; and

(c) if not, how Government are going to safeguard the interest of the country?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) During the meeting of the Aid India Consortium in Paris on June 14-15, 1982, it was indicated that assistance from the World Bank group would be of the order of \$2.2 billion. The break-up of this amount between IDA and IBRD has not been indicated so far.

(b) and (c) Does not arise.

Education Resources Translated to States

5316. PROF. MADHU DANDAVATE: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact since the installation of the present Government

at the Centre, the percentage of resources transferred to the State has been considerably reduced;

(b) if so, at present what is the percentage of resources transferred to the States; and

(c) whether reduction in the resources transferred to the States will not effect the efforts of the States to combat calamities like drought and famine?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b). The resources transferred by the Centre to the States has, in fact, been substantially increasing as can be seen from the following table:—

Year	Total transfers to States (Rs. in crores)
1979-80 (Accounts)	8391
1980-81 (Accounts)	9532
1981-82 (R.E.)	10523
1982-83 (R.E.)	11712

With reference to what the percentage of transfer of resources to States is to be reckoned is not clear. Moreover, it may not be correct to compare the transfer of resources to States in terms of percentages, since transfer of funds to States comprises statutory transfers which are based on the recommendations of the Finance Commission, Plan transfers made on the basis of the recommendations of the Planning Commission; and other transfers like assistance for natural calamities etc., which are made on the specific recommendations of the Central Teams and High Level Committee on Relief.

(c) Does not arise, since the Centre sanctions assistance to States separately for meeting expenditure in connection with natural calamities.

Light and Sound System at Historical Places in Orissa

5317. SHRI LAKSHMAN MALICK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government of Orissa has requested his Ministry for the installation of light and sound system at some historical places of tourist interest in the State;

(b) whether request has been made for the installation of such system at Konark, Khandagiri and Udaygiri;

(c) if so, the efforts made his Ministry to provide such facilities at those places of tourist interest; and

(d) the details thereof?

THE MINISTER IN THE STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) and (b) Yes, Sir. Proposals for installation of sound and light show at Konark, Khandagiri and Udaygiri have been received.

(c) and (d). Government's decision regarding mounting of sound and light show at Rani Gumpha of Khandagiri, Udaygiri near Bhubaneswar, on sharing basis has been communicated to the State Government asking them to forward the detailed project report. Matter has also been taken up with the Archaeological Survey of India.

भूतपूर्व सैनिकों का पुनर्वास तथा उनके लिए सेवाओं में आरक्षण

5318. श्री मूल चन्व झगा : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ राज्य सरकारों ने भूतपूर्व सैनिकों के पुनर्वास तथा सेवाओं में उनके लिए आरक्षण करने हेतु आवश्यक कदम नहीं उठाए हैं और यदि कोई कदम उठाए भी गये हैं तो बेमन से उठाए